

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

.....  
O.A. No. 125 of 1995.

Friday this the 30th day of June, 1995.

CORAM:

HON'BLE MR. PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER  
HON'BLE MR. P. SURYAPRAKASAM, JUDICIAL MEMBER

1. Diploma Engineers Telecom  
Association (India) represented  
by its President Sri. Ramachandran P.  
Telecom Technical Assistant,  
Digital Tax, Ernakulam residing at  
Krishna Sree, Rail Nagar,  
Kochi-19.

2. Leo Pinheiro, Technician,  
Telephone Exchange,  
W.Island, Kochi.

3. Sasidharan K.P., Technician,  
Telephone Exchange, Aroor,  
Alapuzha.

.. Applicants.

(By Advocate Raju K. Mathews)

Vs.

1. Union of India, represented  
by its Secretary,  
Ministry of Communication,  
New Delhi.

2. The Chairman, Telecom  
Commission, New Delhi.

3. The Chief General Manager,  
Telecom, Kerala Circle,  
Tiruvananthapuram.

.. Respondents.

(By Advocate Varghese P. Thomas, ACGSC)

O R D E R

P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Applicants 2 and 3 are Technicians in Telephone  
Exchanges in the Telecom Department. They are Diploma  
holders. By A-1 order a decision was taken that the  
departmental recruitment quota of 35% will be filled  
through competitive examinations open to all cadres and  
from those officials who possess a three-years Engineering

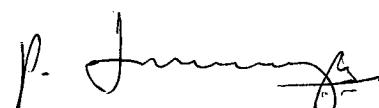
Diploma after 10th standard. But the order was kept in abeyance till 1991. Applicant submits that subsequently, the orders were kept in abeyance till 2000. Because of this, applicants who are diploma holders are not in a position to compete for the competitive examination under the 35% quota. Applicants pray that their cases may be considered for promotion to the cadre of Junior Telecom Officers in the 35% Departmental recruitment quota.

2. According to respondents, applicants can compete against 15% quota meant for them and that the 35% quota is meant for categories like Phone Inspector. However, applicants state that because of age restriction they are unable to take advantage of the 15% quota.

3. The grievance of the applicants is a matter to be considered by the respondents at policy level. Applicants may send a representation within one month to 2nd respondent setting out their grievances. If such a representation is made 2nd respondent will consider it and pass appropriate orders within three months of receipt of the representation.

4. Application is disposed of with the aforesaid direction. No costs.

Friday this the 30th day of June, 1995.

  
P. SURYAPRAKASAM  
JUDICIAL MEMBER

  
P. VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

List of Annexure

Annexure A1: True copy of the order No.27-4/87, TE-11  
dated 16.10.90 of the Director(TE) of the  
2nd respondent.